

retrenched Engineers in public undertakings elsewhere?

**The Minister of Mines and Metals (Shri S. K. Dey):** (a) Yes, Sir; 245 Civil Engineers out of a total of 344 will become surplus in about a year, but so far only 85 of them have been issued retrenchment notices effective from 31-3-1966, as they will have no worthwhile work beyond that date.

(b) No Civil Engineer has yet been appointed permanently and all the 344 Civil Engineers employed in the Neyveli Lignite Corporation Limited are temporary.

(c) Government are making all efforts to absorb them in other public sector undertakings or departments of Government. As a result, 41 of the surplus civil engineers including 6, who have been served with retrenchment notices, have been absorbed so far.

#### **Dining Cars Between Madras and New Delhi**

**1669. Shri Seshiyar:  
Shri Rajaram:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that for the employees and the bearers working in the dining cars run by the Southern Railway in the Express trains between Madras and New Delhi, Delhi is treated as their headquarters; and

(b) if so, the reasons for treating Delhi as the headquarters for only some employees of the Southern Railway?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Only the staff working in the bi-weekly Air conditioned Delux Express trains are headquartered at New Delhi.

(b) According to working link of the bi-weekly Delux Express trains, the rakes which work the Madras-New Delhi trip also work the New Delhi-Howrah trip and back. The dining car staff working the Madras-New Delhi trip have therefore to pick up the link at New Delhi to work back the return trip from New Delhi to Madras and have accordingly to stay at New Delhi for 3 days in a week whereas their stay at Madras is only for a few hours. Hence New Delhi is treated as their headquarters.

#### **Tax Imposed on Railway Employees of Izatnagar**

**1670. Dr. Chandrabhan Singh:  
Shri Yashpal Singh:**

Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1804 on the 3rd December, 1965 regarding the imposition of tax on the earnings of the Railway employees residing in Railway Colony, Izatnagar and state whether the State Government has been requested not to force the collection of tax till the matter in question has been decided as requested in the representation handed over to the Deputy Minister of Railways on the 14th August, 1965?

**The Deputy Minister in the Ministry of Railways (Shri Sham Nath):** No such request has been made as any tax lawfully levied by a State Government has to be paid. The U.P. Government has, however, been apprised of the hardship caused to the staff and requested to constitute the Izatnagar Railway Colony into a Notified Area Committee which, incidentally, will exempt the employees from the payment of this tax.

#### **Tax paid by Railway to Zila Parishad, Bareilly**

**1671. Dr. Chandrabhan Singh:  
Shri Yashpal Singh:**

Will the Minister of Railways be pleased to refer to the reply given to